

## IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CRI-30/2020

Asmaa Abdul Kadar Ali

... Petitioner

**Versus**

The State

... Respondent

Mr. T. George John, Advocate for the Petitioner.

Mr. S. R. Rivonkar, Senior Advocate/Public Prosecutor for the Respondent.

Coram:- M.S. SONAK &  
SMT. M. S. JAWALKAR, JJ.

Date:- 3<sup>rd</sup> August, 2020

**P. C.:**

Heard Mr. T. George John, for the Petitioner. Mr. Rivonkar, learned Senior Advocate/Public Prosecutor, at the request of the Court, states that he will inform Mr. Nagvenkar, learned Additional Public Prosecutor, who will waive service in this matter.

2. The concerned respondent to file a response to this petition and furnish an advance copy to the learned counsel for the petitioner, if necessary by email. Thereafter, liberty is granted to the petitioner to

file affidavit-in-rejoinder within a period of one week from the date of receipt of the reply.

3. Stand over to 17.08.2020.

***SMT. M. S. JAWALKAR, J.***

***M. S. SONAK, J.***

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